(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 1549/16/14]

- (v) (a) Annual Report and Accounts of the South Zone Cultural Centre (SZCC),
 Thanjavur, for the year 2013-14, together with the Auditor's Report on
 the Accounts.
 - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 1550/16/14]

Notifications of Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री हिरभाई पार्थीभाई चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 26 of the National Investigation Agency Act, 2008:—
 - S.O. 1564 (E), dated the 19th June, 2014, appointing Shri Bharat Parashar as Additional Judge to the National Investigation Agency Special Court, New Delhi.
 - (2) S.O. 2212 (E), dated the 2nd September, 2014, appointing Thiru P. Velmurugan, District Judge as the Judge to preside over the Special Court for Puducherry.
 - (3) S.O. 2370 (E), dated the 16th September, 2014, appointing Shri Ravi Kumar Sondhi, District and Sessions Judge, Panchkula, as the Judge to preside over the Special Court for Haryana.

[Placed in Library. See No. L.T. 1241/16/14]

(4) S.O. 2735 (E), dated the 21st October, 2014, delegating powers to Administrator/Lieutenant Governor of the UTs of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep, Puducherry and the National Capital Territory of Delhi in accordance with Article 239 (c) of the Constitution to discharge functions of the State Government in respect of their respective Union Territories with effect from the date of publication of the notification in the Official Gazette.

[Placed in Library. See No. L.T. 1242/16/14]

- (5) S.O. 3001 (E), dated the 27th November, 2014, appointing Shri Yash Pal Kotwal, Presiding Officer, Designated Court under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorist Act (TADA/POTA), the 3rd Additional District and Sessions Judge, Jammu as the Judge to preside over the Special Court for J&K.
- (6) S.O. 3002 (E), dated the 27th November, 2014, appointing Ms. Neena Bansal Krishna as the Additional Judge to the National Investigation Agency Special Court, New Delhi.
- (7) S.O. 3003 (E), dated the 27th November, 2014, appointing Shri P.B. Desai, Principal Judge, City Civil and Sessions Court, Ahmedabad as the Judge to preside over the Special Court for Gujarat.

[Placed in Library. See No. L.T. 1241/16/14]

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. F. 16/4/2013/HP-I/Estt./2943 to 2946, dated the 8th September, 2014, publishing the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2014, under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No. L.T. 1240/16/14]

III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. 3067 (E), dated the 4th December, 2014, appointing Shri M.A. Ganapathy, Joint Secretary (IS-I) in the Ministry of Home Affairs, Government of India, as the Designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967, under sub-section (1) of Section 53 of the Unlawful Activities (Prevention) Act, 1967.

[Placed in Library. See No. L.T. 1243/16/14]

- I. Notification of Ministry of Home Affairs
- II. Reports and Accounts (2013-14) of RPL, Punalur, Kerala and REPCO, Chennai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIRENRIJIJU): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the